

GOVERNMENT OF INDIA  
MINISTRY OF POWER  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO.1600**  
ANSWERED ON 14.03.2023

**ELECTRICITY (RIGHTS OF CONSUMERS) RULES, 2020**

**1600 SHRI AJIT KUMAR BHUYAN:**

Will the Minister of **POWER**  
be pleased to state:

- (a) whether it is a fact that the Electricity (Rights of Consumers) Rules, 2020 is applicable in its letter and spirit in all DISCOMS including Assam Power Distribution Company Limited;
- (b) if so, the details thereof;
- (c) whether any DISCOM, be it Government or private, can dilute or defy any provisions of Electricity (Rights of Consumers) Rule, 2020 notified on 31<sup>st</sup> December, 2020 and if so, the details of process/procedure thereof;
- (d) whether any DISCOM, Government or private, defies any provision of the said Rule; and
- (e) the options left to the Ministry of Power, Government, or the electricity consumers, the details thereof?

**A N S W E R**

THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

**(a) to (e):** Ministry of Power had notified Electricity (Rights of Consumers) Rules, 2020 on 31.12.2020 under section 176 of the Electricity Act, 2003. These Rules are applicable to all DISCOMs in its letter and spirit. The Rules have become operational w.e.f. date of notification i.e. 31.12.2020.

DISCOMs cannot defy or dilute any provision of the Rules. In case the rules are defied by any DISCOM, action under the provisions of Electricity Act, 2003 can be taken.

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